

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 24/09 held on 16.09.2008.

The Meeting No. 24/09 of Norms Committee-II was held on 16.09.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B. D. Ghosh, Jt. IA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Shri A. K. Mishra, Asst IA	M/o Steel
4.	Shri K. K. Funda, Asst. Director	DC(SSl)
5.	Shri Gajraj Singh, Sr. D.O.	DHI
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 6/5/81-ALC2/2008	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00061/AM09/	RLA File :03/24/042/00327/AM05/	Lic.No/Date:0310314825 02.02.2005	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders. It has been decided that one final reminder may be issued. The status of the case may also be confirmed from the firm. The case stands deferred and to be relisted on 29.10.2008.			

2	Case No.: 266/26/80-ALC2/2007	Party Name:NARAYAN POWERTECH PVT LTD	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deferred and Re-indexed
	HQ File :01/80/050/00282/AM06/	RLA File :34/24/040/00175/AM05/	Lic.No/Date:3410013557 01.06.2005	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. Copy of the reminder may be endorsed to RA with directions to start ECA proceedings against the firm if no reply is received within 10 days of issue of the reminder. The case stands deferred and to be relisted on 29.10.2008.			

3	Case No.: 16/48/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00506/AM08/	RLA File :31/24/040/00005/AM08/	Lic.No/Date:3110029006 18.04.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders. It has been decided that one final reminder may be issued. The status of the case may also be confirmed from the firm. The case stands deferred and to be relisted on 29.10.2008.			

4	Case No.: 31/48/81-ALC2/2007	Party Name:POLYCAB CABLES PVT. LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00521/AM08/	RLA File :03/95/040/00088/AM08/	Lic.No/Date:0310428944 09.05.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that RA has already issued the AA on repeat basis. Hence, decided to close the case.			

5	Case No.: 42/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00532/AM08/	RLA File :03/94/040/00898/AM07/	Lic.No/Date:0310431224 31.05.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. Copy of the reminder may be endorsed to RA with directions to start ECA proceedings against the firm if no reply is received within 10 days of issue of the reminder. The case stands deferred and to be relisted on 14.10.2008.			

6	Case No.: 49/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00539/AM08/	RLA File :31/24/040/00079/AM08/	Lic.No/Date:3110029542 14.06.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 24/81 held on 16.09.2008. The committee observed that visit to unit of the firm is yet to be made and decided to examine the case on file. The case stands deferred and to be relisted on 29.10.2008.			

7	Case No.: 54/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00544/AM08/	RLA File :09/24/040/00092/AM08/	Lic.No/Date:0910030642 22.06.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 24/81 held on 16.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import items for export items at S.No. 1, 2, 4 & 5 may be amended as per SION C-334. 2. Quantity of import items for export items at S.No. 3 may be amended as per SION C-326. R/A may take suitable consequential action accordingly.			

8	Case No.: 61/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00551/AM08/	RLA File :05/24/040/00245/AM08/	Lic.No/Date:0510205611 02.07.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DIPP. The case stands deferred and to be relisted on 29.10.2008.			

9	Case No.: 66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	Defer Date:16.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. Copy of the reminder may be endorsed to RA with directions to start ECA proceedings against the firm if no reply is received within 10 days of issue of the reminder. The case stands deferred and to be relisted on 29.10.2008.

10	Case No.: 76/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00566/AM08/	RLA File :05/24/040/00306/AM08/	Lic.No/Date:0510206449 18.07.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. Copy of the reminder may be endorsed to RA with directions to start ECA proceedings against the firm if no reply is received within 10 days of issue of the reminder. The case stands deferred and to be relisted on 29.10.2008.			

11	Case No.: 114/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00604/AM08/	RLA File :03/94/040/00522/AM08/	Lic.No/Date:0310441713 03.09.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee decided that a copy of the application of the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 29.10.2008.			

12	Case No.: 121/48/81-ALC2/2007	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00611/AM08/	RLA File :07/24/040/00416/AM08/	Lic.No/Date:0710053305 12.09.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.			

13	Case No.: 139/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00629/AM08/	RLA File :05/24/040/00533/AM08/	Lic.No/Date:0510210473 12.10.2007	Defer Date:16.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case has already been considered by NC in meeting dated 02.09.2008 and is relisted for 14.10.2008. Hence, decided to withdraw the case from here.

14	Case No.: 145/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00635/AM08/	RLA File :05/24/040/00563/AM08/	Lic.No/Date:0510210514 16.10.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.			

15	Case No.: 165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of MIT. The case stands deferred and to be relisted on 29.10.2008.			

16	Case No.: 10/5/81-ALC2/2008	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00065/AM09/	RLA File :03/95/040/00789/AM08/	Lic.No/Date:0310449758 08.11.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that RA has already issued the AA on repeat basis. Hence, decided to close the case.			

17	Case No.: 171/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00661/AM08/	RLA File :03/94/040/00551/AM08/	Lic.No/Date:0310450397 15.11.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. Copy of the reminder may be endorsed to RA with directions to start ECA proceedings against the firm if no reply is received within 10 days of issue of the reminder. The case stands deferred and to be relisted on 14.10.2008.			

18	Case No.: 10/40/81-ALC2/2007	Party Name:OMEGA PRODUCTS PVT.LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM08/	RLA File :03/95/040/00838/AM08/	Lic.No/Date:0310450840 20.11.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of MIT. The case stands deferred and to be relisted on 29.10.2008.			

19	Case No.: 12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

20	Case No.: 31/40/81-ALC2/2007	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM08/	RLA File :04/24/040/00303/AM08/	Lic.No/Date:0410092530 07.12.2007	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. Copy of the reminder may be endorsed to RA with directions to start ECA proceedings against the firm if no reply is received within 10 days of issue of the reminder. The case stands deferred and to be relisted on 29.10.2008.			

21	Case No.: 71/52/80-ALC2/2007	Party Name:POLARIS CABLES & WIRES PVT.LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/01148/AM08/	RLA File :03/95/040/00979/AM08/	Lic.No/Date:0310456250 02.01.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DIPP. The case stands deferred and to be relisted on 29.10.2008.			

22	Case No.:3/52/81-ALC2/2007	Party Name:KING METAL WORKS	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00686/AM08/	RLA File :03/94/040/00939/AM08/	Lic.No/Date:0310459427 29.01.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

23	Case No.:3/11/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00121/AM09/	RLA File :31/24/040/00354/AM08/	Lic.No/Date:3110032606 07.02.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.			

24	Case No.:10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM09/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.			

25	Case No.:3/1/81-ALC2/2008	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00693/AM08/	RLA File :03/95/040/01156/AM08/	Lic.No/Date:0310462200 22.02.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

26	Case No.:5/50/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00683/AM08/	RLA File :11/24/040/00051/AM08/	Lic.No/Date:1110016857 26.02.2008	Defer Date:16.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.

27	Case No.: 1/52/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00684/AM08/	RLA File :11/24/040/00055/AM08/	Lic.No/Date:1110016892 28.02.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.			

28	Case No.: 4/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00122/AM09/	RLA File :07/24/040/00749/AM08/	Lic.No/Date:0710056491 19.03.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

29	Case No.: 9/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00127/AM09/	RLA File :07/24/040/00750/AM08/	Lic.No/Date:0710056489 19.03.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

30	Case No.: 10/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM09/	RLA File :07/24/040/00751/AM08/	Lic.No/Date:0710056492 19.03.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

31	Case No.:26/11/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00144/AM09/	RLA File :05/24/040/00984/AM08/	Lic.No/Date:0510218871 02.04.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.			

32	Case No.:41/15/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00209/AM09/	RLA File :05/24/040/00046/AM09/	Lic.No/Date:0510219762 25.04.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee decided that a copy of the application of the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 29.10.2008.			

33	Case No.:24/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/00048/AM09/	Lic.No/Date:0710057420 14.05.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee decided that a copy of the application of the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 29.10.2008.			

34	Case No.:23/11/81-ALC2/2008	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00141/AM09/	RLA File :07/24/040/00052/AM09/	Lic.No/Date:0710057471 19.05.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee decided to handover the original file of the case to the representative of DHI for examination and comments. The case stands deferred and to be relisted on 29.10.2008.			

35	Case No.:72/15/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00240/AM09/	RLA File :07/24/040/00091/AM09/	Lic.No/Date:0710057668 02.06.2008	Defer Date:16.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee decided that a copy of the application of the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 29.10.2008.

36	Case No.: 11/11/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM09/	RLA File :05/24/040/00065/AM09/	Lic.No/Date:0510221545 04.06.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.			

37	Case No.: 12/11/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00130/AM09/	RLA File :05/24/040/00847/AM08/	Lic.No/Date:0510221745 09.06.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

38	Case No.: 4/19/81-ALC2/2008	Party Name:ADLEC SYSTEMS (P) LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00289/AM09/	RLA File :05/24/040/00126/AM09/	Lic.No/Date:0510221997 12.06.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has already issued as per GN4. The case stands deferred and to be relisted on 29.10.2008.			

39	Case No.: 14/13/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00167/AM09/	RLA File :31/24/040/00078/AM09/	Lic.No/Date:3110034113 20.06.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.			

40	Case No.:3/19/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00288/AM09/	RLA File :07/24/040/00140/AM09/	Lic.No/Date:0710058261 01.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.10.2008: - 1. Information in respect of item at S.No. 1, 4, 8 and 9 of Standard Deficiency Format. 2. Actual weight of Aluminium items.			

41	Case No.:1/17/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00248/AM09/	RLA File :06/24/040/00017/AM09/	Lic.No/Date:0610013648 08.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

42	Case No.:2/17/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00249/AM09/	RLA File :07/24/040/00160/AM09/	Lic.No/Date:0710058366 08.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee decided that a copy of the application of the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 29.10.2008.			

43	Case No.:3/17/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00250/AM09/	RLA File :03/95/040/00313/AM09/	Lic.No/Date:0310477971 09.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. RA has informed that AA has been issued as per GN 4. The committee took a note of it and decided to close the case on the part of NC.			

44	Case No.:7/17/81-ALC2/2008	Party Name:DEVI POLYMERS PRIVATE LIMITED,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00254/AM09/	RLA File :04/24/040/00049/AM09/	Lic.No/Date:0410097082 09.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

45	Case No.:8/17/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00255/AM09/	RLA File :07/24/040/00161/AM09/	Lic.No/Date:0710058399 09.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the comments offered by MNCES in a similar case were not appropriate and the matter was referred to DHI to explore the possibility, if any technical comments may be provided by them. But DHI informed that export product is beyond their scope of work as per business of allocation. Now, it has been decided that the matter may be examined on file and the case may be referred to IIT Delhi with complete details for their comments as they are having a specialized wing for the same. The case stands deferred and to be relisted on 29.10.2008.			

46	Case No.:9/17/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00256/AM09/	RLA File :07/24/040/00758/AM08/	Lic.No/Date:0710058407 09.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

47	Case No.:10/17/81-ALC2/2008	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00257/AM09/	RLA File :07/24/040/00155/AM09/	Lic.No/Date:0710058408 09.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued as per GN4. The case stands deferred and to be relisted on 29.10.2008.			

48	Case No.:12/17/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00259/AM09/	RLA File :07/24/040/00151/AM09/	Lic.No/Date:0710058414 09.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.10.2008: - 1. Information in respect of item at S.No. 1, 4, 8 and 9 of Standard Deficiency Format. 2. Actual weight of Aluminium items.			

49	Case No.:13/17/81-ALC2/2008	Party Name:MOLEX (INDIA) LIMITED,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00260/AM09/	RLA File :07/24/040/00171/AM09/	Lic.No/Date:0710058415 09.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their letter No. 15-24/2008-IP dated 27.08.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

50	Case No.:14/17/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00261/AM09/	RLA File :07/24/040/00179/AM09/	Lic.No/Date:0710058416 09.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued as per GN4. The case stands deferred and to be relisted on 29.10.2008.			

51	Case No.:6/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00253/AM09/	RLA File :05/24/040/00995/AM08/	Lic.No/Date:0510223640 10.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 29.10.2008.			

	Case No.:15/17/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM09/	RLA File :07/24/040/00137/AM09/	Lic.No/Date:0710058421 10.07.2008	Defer Date:16.09.2008
52	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been noted that the AA has been applied as per ad-hoc norms fixed in meeting dated 01.01.08. It may be confirmed from RA if licence has been issued on repeat basis. The case stands deferred and to be relisted on 29.10.2008.			

	Case No.:16/17/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00263/AM09/	RLA File :03/95/040/00305/AM09/	Lic.No/Date:0310478477 14.07.2008	Defer Date:16.09.2008
53	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee decided that a copy of the application of the firm may be referred to MIT for examination and comments. The case stands deferred and to be relisted on 29.10.2008.			

	Case No.:17/17/81-ALC2/2008	Party Name:ALPHA RENEWABLE ENERGY PVT. LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00264/AM09/	RLA File :34/24/040/00062/AM09/	Lic.No/Date:3410021826 14.07.2008	Defer Date:16.09.2008
54	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

55	Case No.:18/17/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00265/AM09/	RLA File :34/24/040/00064/AM09/	Lic.No/Date:3410021832 14.07.2008	Defer Date:16.09.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weights of 10.93 MT, 12.74 MT, 19.35 MT & 3.8 MT may be specified with the quantities of exports products from S.No. 1 to 4 respectively. 2. Quantity of import item at S.No.1 may be allowed as applied for as per Engineering Table – 6. 3. Quantity of import items at S.No.2, 3, 4 & 5 may be allowed as applied for inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.			

56	Case No.:19/17/81-ALC2/2008	Party Name:VASUNDARA AUTOMATION & ENGG.SERVICES PVT LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00266/AM09/	RLA File :07/21/040/00378/AM09/	Lic.No/Date:0710058484 14.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued as per GN4. The case stands deferred and to be relisted on 29.10.2008.			

57	Case No.:24/17/81-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00271/AM09/	RLA File :05/24/040/00235/AM09/	Lic.No/Date:0510223772 14.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.10.2008: - 1. Size / specifications of cables to be exported alongwith quantity of each type of cable in meters / kilometers. 2. Information at item at S.No.12 of Standard Deficiency Format, separately for each type of cable.			

58	Case No.:25/17/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00272/AM09/	RLA File :05/24/040/00253/AM09/	Lic.No/Date:0510223814 14.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

59	Case No.:20/17/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00267/AM09/	RLA File :10/24/040/00049/AM09/	Lic.No/Date:1010030216 15.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of MIT. The case stands deferred and to be relisted on 29.10.2008.			

60	Case No.:21/17/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00268/AM09/	RLA File :07/24/040/00175/AM09/	Lic.No/Date:0710058553 15.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

61	Case No.:22/17/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00269/AM09/	RLA File :07/24/040/00176/AM09/	Lic.No/Date:0710058554 15.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

62	Case No.:23/17/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00270/AM09/	RLA File :07/24/040/00177/AM09/	Lic.No/Date:0710058555 15.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

63	Case No.:26/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00273/AM09/	RLA File :05/24/040/00096/AM09/	Lic.No/Date:0510223839 15.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.			

64	Case No.:27/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00274/AM09/	RLA File :05/24/040/00149/AM09/	Lic.No/Date:0510223843 15.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their letter No. 15-12/2008-IP dated 22.08.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

65	Case No.:28/17/81-ALC2/2008	Party Name:INDIC EMS ELECTRONICS PVT.LTD,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00275/AM09/	RLA File :07/24/040/00186/AM09/	Lic.No/Date:0710058567 16.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued as per GN4. The case stands deferred and to be relisted on 29.10.2008.			

66	Case No.:29/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00276/AM09/	RLA File :06/24/040/00016/AM09/	Lic.No/Date:0610013695 17.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

67	Case No.:30/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00277/AM09/	RLA File :11/24/040/00011/AM09/	Lic.No/Date:1110017835 17.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.			

68	Case No.:31/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00278/AM09/	RLA File :11/24/040/00079/AM08/	Lic.No/Date:1110017836 17.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.			

69	Case No.:33/17/81-ALC2/2008	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00280/AM09/	RLA File :13/24/040/00003/AM09/	Lic.No/Date:1310026500 17.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4. R/A may take suitable consequential action accordingly.			

70	Case No.:32/17/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00279/AM09/	RLA File :32/24/040/00017/AM09/	Lic.No/Date:3210038297 18.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

71	Case No.:34/17/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00281/AM09/	RLA File :34/24/040/00069/AM09/	Lic.No/Date:3410021874 18.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

72	Case No.:35/17/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00282/AM09/	RLA File :07/24/040/00195/AM09/	Lic.No/Date:0710058618 18.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

73	Case No.:36/17/81-ALC2/2008	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00283/AM09/	RLA File :09/24/040/00157/AM09/	Lic.No/Date:0910034715 21.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.10.2008.			

74	Case No.:37/17/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00284/AM09/	RLA File :09/24/040/00156/AM09/	Lic.No/Date:0910034716 21.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.			

75	Case No.:38/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00285/AM09/	RLA File :05/24/040/00904/AM08/	Lic.No/Date:0510224140 21.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their letter No. 15-02/2008-IP dated 27.08.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

76	Case No.:15/19/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:24/81-ALC2/2008 16.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00300/AM09/	RLA File :09/24/040/00151/AM09/	Lic.No/Date:0910034777 24.07.2008	Defer Date:16.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.			

PART –A- DEFFER

S.No.71

Case No.A -6	M/s Bhansali Cables & Conductors P.Ltd.
Meeting No.24/81	F.No.01/80/162/794/AM08/DES-I/DES-II
Dated: 16-09-2008	Advance Licence No 0510206097 dt.11-07-2007

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Words "Alloy Wire" may be deleted from the description of import item at S. No. 1 and quantity of this item may be allowed as 5819.2 Kgs. inclusive of 1% wastage.
2. Quantity of import item at S.No.2 (PE Compound) may be allowed as 1.05 Kgs./Kg. content in the export products at S.No.7 & 9.
3. Quantity of import item at S.No.3 (Polyester Tape) may be allowed as 1.02 Kgs./Kg. content in the export products at S.No. 2 to 10.
4. Quantity of import item at S.No.4 (Jelly Compound) may be allowed as 1.02 Kgs./Kg. content in the export products at S.No. 7 & 9.
5. Quantity of import item at S.No.5 (XLPE Compound) may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 5, 8 & 10.
6. Quantity of import item at S.No.6 (PVC Master Batch) may be allowed as 1.02 Kgs./Kg. content in the export products at S.Nos. 1 to 6, 8 & 10.
7. Quantity of import item at S.No.7 (Al.Mayler Tape) may be allowed as 1.02 Kgs./Kg. content in the export products at S.Nos. 1 & 6.
8. Quantity of import item at S.No.8 (GI Wire) may be allowed as 12297 Kgs. inclusive of 2% wastage.
9. Quantity of import item at S.No.9 (PE Master Batch) may be allowed as 1.02 Kgs./Kg. content in the export products at S.Nos. 7, 8 & 9.
10. Quantity of import item at S.No.10 (PVC Compound) may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1 to 6, 8 & 10.

R/A may take suitable consequential action accordingly.

S.No 72

Case No.A - 285	M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi
Meeting No.24/81	F.No.01/81/162/1072 /AM08/DES-II
Dated: 16-09-2008	Advance Licence No 0510212239 dt 19-11-2007
	RLA F.No.05/24/40/649/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.10.2008.

PART –AR-DEFFER

S.No32

Case No. AR 18	M/S Crompton Greaves Ltd.
Meeting No.24/81	F.No.01/81/50/175 /AM02/DES-II

Dated: 16-09-2008	Advance Licence No.0310114300 dt. 13-12-2001
	RLA F.No. 03/24/42/1125/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.

S.No.33

Case No. AR 19	M/S Crompton Greaves Ltd
Meeting No.24/81	F.No.01/81/50/217/AM02/DES-II
Dated: 16-09-2008	Advance Licence No.0310114303 dt.13-12-2001
	RLA F.No.03/24/40/0104/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.

S.No.34

Case No.AR -6	M/s Reychem RPG Ltd..
Meeting No.24/81	F.No.01/81/162/772/AM07/DES-II
Dated: 16-09-2008	Advance Licence No 0310340407 dt.21-07-2005
	RLA F.No.03/95/039/0003/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee decided to handover the original file of the case to the representative of DIPP for examination and comments. The case stands deferred and to be relisted on 29.10.2008.

S.No.35

Case No.AR - 106	M/s Paramount communication Ltd.New Delhi
Meeting No.24/81	F.No.01/86/162/205/AM02/Des-VII/Des-II
Dated: 16-09-2008	Advance Licence No 0510037861 dt.06-06-2001
	RLA F.No. 05/88/40/047/AM02

Decision : The case regarding amendment of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The Norms Committee, after deliberating upon the case, decided to reject the request of the firm in respect of the subject Advance Authorisation.

R/A may take suitable consequential action accordingly.

S.No.36

Case No. AR 16	M/S Omax Autos Ltd.
Meeting No.24/81	F.No.01/81/50/195/AM08/DES-II
Dated: 16-09-2008	Advance Licence No. 3310009922 dt.13-07-2007
	RLA F.No.33/24/040/00002/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee decided to handover the original file of the case to the representative of DIPP for examination and comments. The case stands deferred and to be relisted on 29.10.2008.

PART –C- DEFFER

S.No.33

Case No. C-8	M/S .Suzlon Generators Pvt.Ltd.
Meeting No.24/81	F.No.01/81/ 162/00068/AM09/DES-II
Dated: 16-09-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that this case is under examination of DHI. The case stands deferred and to be relisted on 29.10.2008.

S.NO.34

Case No. C - 4	M/s Honeywell Electrical Devices and Systems India Ltd.
Meeting No.24/81	F.No.01/81/162/1189 /AM08/DES-II
Dated: 16-09-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the comments from PC-VI are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 29.10.2008.

S.No. 35

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 24/81	F.No. 01/81/162/677/am08/DES-II
Dated: 16-09-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that visit to unit of the firm is yet to be made and decided to examine the case on file. The case stands deferred and to be relisted on 29.10.2008.

S.No. 36

Case No C-1	M/s B.H.E.L.Bhopal
Meeting No.24/81	F.No.01/80/162/2/AM07/DES-I/DES-II
Dated: 16-09-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that visit to unit of the firm is yet to be made and decided to examine the case on file. The case stands deferred and to be relisted on 29.10.2008.

S.No.37

Case No.C -12	M/s Sahney Commutators Pvt. Ltd. Bangalore
Meeting No 24/81	F.No. 01/81/162/967/am08/DES-II
Dated: 16-09-2008	

Decision : The case regarding modification of SION Sr. No. C-999 was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The representative of the firm appeared before the committee and explained their case. After hearing the party has been advised to resubmit the application in a proper manner. The case will be re-considered after the receipt of the application of the firm.

S.No.38

Case No.C -13	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No 24/81	F.No. 01/81/162/968/am08/DES-II
Dated: 16-09-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The representative of the firm appeared before the committee and explained their case. After hearing the party has been advised to resubmit the application in a proper manner. The case will be re-considered after the receipt of the application of the firm.

S.No.39

Case No.C - 18	M/s Nirlep Applianaces Ltd. Aurangabad
Meeting No.24/81	F.No.01/81/162/259/AM08/DES-I//DES-II
Dated: 16-09-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 24/81 held on 16.09.2008. The committee observed that the data from DC(SSi) is still awaited and therefore decided to remind them to expedite the data. The case stands deferred and to be relisted on 29.10.2008.
